

**GOVERNMENT OF INDIA
SHIPPING, ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3894
ANSWERED ON:17.05.2006
CONTROL OF NATIONAL HIGHWAYS ACT
Khanduri AVSM,Maj.Gen.(Retd.) Bhuwan Chandra

Will the Minister of SHIPPING, ROAD TRANSPORT AND HIGHWAYS be pleased to state:

to the Control of National Highways (Land & Traffic) Act, 2002 and state:

- (a) whether the rules have been made under this Act;
- (b) if so, the details thereof;
- (c) whether the Act has been implemented in totality;
- (a) if not, the aspects which have not been implemented and the time by which these are likely to be implemented;
- (b) with regard to para 6 of the Act, whether the Tribunal has been established;
- (c) if so, the details thereof;
- (d) if not, the reasons therefor;
- (e) with regard to para 20 of the Act, whether the Highway Administration has been made functional;
- (f) if so, the details thereof; and Balance for for award
- (g) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA)

- (a) & (b) Yes, Sir. Seven Rules have been notified under the Control of National Highways(Land and Traffic)Act, 2002 as under:
- (i) National Highways Tribunal (Procedure) Rules, 2003.
 - (ii) National Highways Tribunal (Procedure for Appointment as Presiding Officer of the Tribunal) Rules, 2003.
 - (iii) National Highways Tribunal(Procedure for investigation of misbehavior or incapacity of Presiding Officer) Rules, 2003.
 - (iv) National Highways Tribunal(Financial and Administrative powers) Rules, 2004.
 - (v) National Highways Tribunal(Salaries, allowances and other terms and conditions of service of Presiding Officer) Rules, 2005.
 - (vi) National Highways Tribunal(Salaries, allowances and other conditions of service of the officers and employees) Rules, 2005.
 - (vii) Highways Administration Rules, 2004.
- (c) The Control of National Highways (Land and Traffic)Act, 2002 has come into force with effect from 27th January, 2005.
- (d) Does not arise.
- (e) to (g) Under Section 6 of the Act, Presiding Officer of National Highway Tribunal(NHT), Lucknow with additional charge of NHT, Jabalpur was appointed vide Notification dated 29th June, 2005. The Presiding Officer of NHT, Chandigarh was appointed vide notification dated 8th December, 2005 with effect from the date of the assumption of the charge by him.
- (h) to (j) 192 Highway Administrations with their jurisdiction have been established under Section 3 of the Act in respect of National Highways vide Notification No. S.O.76 (E) dated 20th January, 2005. The Regional Officer, Ministry of Shipping, Road Transport & Highways Chennai, has authorized as per Section 20 of the Act, Project Directors of National Highways Authority of India (NHA) to exercise the powers and discharge of the functions conferred in the Highway Administrations in respect of some of the Sections of the National Highways for which Regional Officer, Ministry of Shipping, Road Transport & Highways, Chennai was established as a Highway Administration.

